

(8) Supplementary Demands for Grants (Railways) 3 hours - 12.47 hrs.

(9) Submissions by Members regarding various matters on 7-9-74. 1 hour

(10) Motion regarding Parliamentary probe into signatures by Members regarding issue of licences to be moved by Shri Atal Bihari Vajpayee 4 hours

SHRI JYOTIRMOY BOSU (Diamond Harbour): You have kindly given consent to my motion. Whether this will be discussed in this session or in the next session. Have you admitted it for discussion? You were kindly agreeable to mediate....

MR. SPEAKER: I have just admitted that.

SHRI JYOTIRMOY BOSU: Whether it will be discussed in this session or next session. They can give me one minute I may be permitted to move my motion This is for your kind consideration.

MR SPEAKER: All of you are there. You will also be speaking.

The Committee have recommended that in order to complete the above business, the House may sit also on Monday, the 9th September, 1974.

The Committee have further recommended that no Adjournment Motions or Privilege Motions or any other business may be taken up during the remainder of this Session.

I will say that the Chair will be very strict in keeping to the time-schedule. The moment the time allotted is over, everything will be finished and the question put.

The question is:

"That the recommendations made by the Business Advisory Committee be agreed to by the House."

The motion was adopted.

PAPERS LAID ON THE TABLE

REPORT OF INQUIRY COMMISSION ON COLLAPSE OF TWO SPANS SAFDARJUNG FLYOVER AND MEMORANDUM OF ACTION TAKEN THEREON AND GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri Bhola Paswan Shastri, I beg to lay on the Table—

- (1) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(a) Report of the Commission of Inquiry on the collapse of two spans (under constructions) of the Safdarjung Flyover on 9-1-1974

(b) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-8388/74].

- (11) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-2373-79592-V dated 22-7-1974 in the case of Samarpan Cooperative Housing Society Limited, Forbandar.

(2) Order No. VCT-1474/41336-V dated 30-7-1974 in the case of Hriday Apartment Co-operative Housing Society Proposes, Ahmedabad.

- (3) Order No. VCT-2474/43207-V dated 31-7-1974 in the case of Suchita Cooperative Housing Society Limited Anand.
- (4) Order No. VCT-3073/28043-V dated 5-8-1974 in the case of Bharat Housing Corporation, Surat.
- (5) Order No. VCT-2872/71254-V dated 9-8-1974 in the case of Sthanakvasi Vanik Jain.
- (6) Order No. VCT-1473-13978-V dated 9-8-1974 in the case of Yashpal Apartment Cooperative Housing Society Limited, Ahmedabad.
- (7) Order No. VCT-2474/11213-V dated 9-8-1974 in the case of Sale of land admeasuring 2A-25GS, of S. No. 802 of village Samarkha Taluka Anand.
- (8) Order No. VCT-1774/45063-V dated 13-8-1974 in the case of Smt. Takhaben Rana Amed, Sale of Land admeasuring 2723 sq. yds. out of S. No. 532 of Baroda.
- (9) Order No. VCT-SR-123/73 dated 23-7-1974 in the case of Vasant Industrial Cooperative Society Limited, Ahmedabad.
- (10) Order No. VCT-SR-171/74 dated 26-7-1974 in the case of Neptune Towner Shopping Centre Owner's Association (Proposed), Ahmedabad.
- (11) Order No. VCT-SR-26-32/72, dated 26-7-1974 in the case of Shri Govind T. Swami and Other, Ahmedabad.
- (12) Order No. VCT-SR-61, dated 29-7-1974 in the case of Associated Textile Engineers Private Limited Bombay.
- (13) Order No. VCT-SR/164/73, dated 2-8-1974 in the case of Shri Harijibhai Shobhabhai of Devedi Taluka, Desroi.
- (14) Order No. TNC/VCT/SR-181 dated the 24-7-1974 in the case of Mohanlal Ranchhodas Patel of Petlad.
- (15) Order No. TNC/VCT-SR-85, dated 25-7-1974 in the case of Shri Petlad Ganj.
- (16) Order No. TNC/VCT/SR-215 dated 30-7-1974 in the case of Babubhai Mahijibhai.
- (17) Order No. VCT/SR/258 dated 21-7-1974 in the case of Shrimati Hargangaben Ishwarlal, Surat.
- (18) Order No. VCT/SR/377, dated 22-7-1974 in the case of Kamrej Vibhag Fruit and Vegetables Cooperative Society.
- (19) Order No. VCT/SR/376, dated 26-7-1974 in the case of Amar Engineering Works Surat.
- (20) Order No. VCT/326/74, dated 2-8-1974 in the case of Mahadevnagar Industrial Cooperative Housing Society Limited, Surat.
- (21) Order No. Land/WS-2915, dated 6-8-1974 in the case of Shri Chandrakant Gordnandas Desai, Dahod.
- (22) Order No Vacant Land Case No. 35 dated 25-7-1974 in the case of Virani Fasteners and Bolts Private, Limited, Rajkot.
- (23) Order No. VCT/SR-61/74, dated 27-7-1974 in the case of Shri Kashibhai Govindbhai Patel of village Dumas Taluka Baroda.

(24) Order No. VCT/SR-Misc. 15/74 dated 31-7-1974 in the case of Lt. Colonel Saiyad Badruddin of Baroda.

- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above orders, and (ii) for not laying the Hindi versions thereof.

[Placed in Library. See No LT-8389/74]

REVIEW AND ANNUAL REPORT OF COCHIN REFINERIES LTD. FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 —

- (1) Review by the Government on the working of the Cochin Refineries Limited, for the year 1972-73.
- (2) Annual Report of the Cochin Refineries Limited, for the year 1972-73 along with the Audited Accounts [Placed in Library. See No LT-8385/74].

STATEMENT TO GUARANTEES GIVEN UNDER GUJARAT STATE GUARANTEES ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) I beg to lay on the Table a statement (Hindi and English versions) of Guarantees given by the Gujarat Government under the Gujarat State Guarantees Act, 1963, under sub-section (2)(a) of section 2 of the said Act, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the Presi-

dent in relation to the State of Gujarat. [Placed in Library. See No. LT-8390/74.]

GOVERNMENT'S DECISIONS ON TARIFF COMMISSION REPORT (1974) ON REVIEW OF DYESTUFFS INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) I beg to lay on the Table a copy of the Government \*\*Resolution (Hindi and English versions) No 12(2) Tar/74, dated the 3rd September, 1974 notifying Government's decisions on the recommendations of the Report (1974) of the Tariff Commission on the Review of Dyestuffs Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951 [Placed in Library. See No. LT-8391/74.]

REVIEW AND ANNUAL REPORT OF METAL SCRAP TRADE CORPORATION LTD., CALCUTTA FOR THE YEAR ENDED THE 30TH SEPTEMBER, 1973

SHRI B SHANKARANAND. On behalf of Shri Subodh Hansda,

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year ended on the 30th September, 1973

- (2) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year ended on the 30th September, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8392/74.]

---

\*\*Report was laid on the Table on 24-8-74.